COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 212 OF 2016 &</u> IA NOS. 459, 460 & 525 OF 2016

Dated: 31st August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Maruti Clean Coal & Power Ltd. ... Appellant(s)

Vs.

Power Grid Corporation of India Ltd. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Abhinav Vasisht, Sr. Adv.

Mr. Sumit Goel Ms. Priya Chauhan Ms. Sonal Gupta

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee

Mr. Deep Rao

Ms. Pragya Vatts for R.1

Mr. Alok Shankar

Mr. Sourav Jena for R.2

<u>ORDER</u>

IA No. 460 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

We have heard learned counsel for the parties. List the matter for further hearing on <u>25.09.2017.</u> Interim order to continue until further orders.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson